

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Not yet. The demands have been referred to the State Industrial Tribunal, Hyderabad for adjudication.

(b) Does not arise.

Shri S. M. Banerjee: May I know whether all the demands which were put forward by the workers at the time of the strike have been referred to the tribunal, or only certain demands?

Shri Raj Bahadur: The demands in all were 24, out of which 13 have been referred.

Shri S. M. Banerjee: May I know the reason why the other demands have not been referred, because it is their demand that everything should be referred?

Shri Raj Bahadur: In regard to the rest, a tripartite meeting has been called by the State Government. It is going to be held on 25th November, and certain decisions might be taken then.

Shri Muhammed Elias: May I know whether the Government is aware of the serious anomalies in the working and living conditions in the different ship building and ship-repairing factories, and that there is very serious mismanagement because of which there is dearth of work and machinery and skilled workers are not being used properly? May I know whether Government propose to set up an enquiry committee to do away with all these difficulties?

Shri Raj Bahadur: I do not know what the hon. Member is talking about. There is no serious mismanagement. There is no mismanagement at all so far as the yard is concerned. Further, this is absolutely outside the subject matter of the question.

Shri Tangamani: May I know the main demands which have been referred to the tribunal, and the date on which the reference was made?

Shri Raj Bahadur: I would have to read out the whole list of 13 demands.

Mr. Speaker: I am not going to allow him. He may give the date.

Shri Raj Bahadur: They were referred to on the 16th August by the Andhra Government.

Shri S. M. Banerjee: May I know whether any time-limit has been fixed for the national tribunal for giving the award?

Shri Raj Bahadur: Firstly, it is not the national tribunal; it is the State tribunal to which the demands have been referred for adjudication. Apart from that, the labour union has been asking for time over and over again from the tribunal to allow it to submit its claims.

Pay Scale of Stenographers

*67. **Shri Rajendra Singh:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the pay scales of Stenographers in the Railway Ministry including the Railway Board are more than those of the Stenographers in the Railway subordinate offices;

(b) whether it is also a fact that the pay scales recommended by the Second Pay Commission for the above categories have not been accepted in toto; and

(c) if so, what are the reasons for this disparity?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Yes, Sir.

(b) Only in respect of the scales of pay of the Stenographers of the Railway Board's Secretariat Stenographers Service, the recommendations of the Jagannadha Das Pay Commission have not been accepted in toto.

(c) The disparity is not only due to the varying grade structures of the Stenographers, but also due to the inherent differences in their duties and responsibilities.

Shri Rajendra Singh: The qualifications and the standards required of the stenographers in the Railway Board and the subordinate offices are similar. If that is so, how is there this disparity of 62 per cent. between the stenographer of the Railway Board and the stenographer of the subordinate offices?

Mr. Speaker: He does not agree they are similar. The hon. Deputy Minister just now said that it is on account of the differences of work.

Shri Rajendra Singh: It is the same type of work.

Mr. Speaker: Is it the same type of work?

Shri Shah Nawaz Khan: I have stated the difference is due to the inherent difference in their duties and responsibilities.

Shri Rajendra Singh: What is that inherent difference? The stenographer is a person who takes notes.

Mr. Speaker: Am I going into the duties now?

Shri Nath Pai: Mr. Speaker, stenographers are stenographers. May I submit that a stenographer, whether he works for the hon. Minister or a Member of the Railway Board or a lower official, is called upon to discharge similar duties, displaying the same degree of speed and acumen. Then why this difference? We do not want this numbo jumbo. We would like to have an explanation.

Mr. Speaker: There are stenographers and stenographers. The Reporter here also does the same duty as a stenographer but his speed ought to be 180 to 200. Some hon. Members speak even faster.

Shri Nath Pai: I am one of them. They do it very well.

Mr. Speaker: There are other stenographers who may not do that kind of work as those with superior officers who may have more work. All of them do not belong to the same cate-

gory. I can say so far as my office is concerned. I do not know about other offices. Let us be satisfied with what the hon. Deputy Minister says about difference in work.

Shri Vajpayee: If the qualifications laid down for these stenographers are the same, how can there be any difference in the pay scale?

Shri Shah Nawaz Khan: Although the qualifications may be the same, the duties and responsibilities are different.

Shri S. M. Banerjee: I want to know whether the duties of the stenographers attached to the Railway Board and the duties of the stenographers attached to the subordinate offices have been defined properly. If so, what is the subtle difference between the two.

Mr. Speaker: It varies in practice.

Shri Nath Pai: If a candidate appears for the IAS and passes, whether he is made Private Secretary and Assistant to the Prime Minister or posted as Assistant Collector, he draws the same salary. Similarly, the qualifications for the stenographers are the same. So, why this discrimination?

Mr. Speaker: He may be called upon to come at night. There are many other things.

दिल्ली में अंशदायी स्वास्थ्य सेवा योजना

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*६८. { श्री भक्त दर्शन :
श्री म० लाल द्विवेदी :
श्री स० चं० सामन्त :

क्या स्वास्थ्य मंत्री ११ अगस्त, १९६१ के तारांकित प्रश्न संख्या ४१७ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) दिल्ली व नई दिल्ली के सरकारी कर्मचारियों के लिये चालू अंशदायी स्वास्थ्य योजना के बारे में जो जांच समिति नियुक्त की गई थी, क्या उसने अपना कार्य समाप्त कर लिया है ;